

Court-II
In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

IA Nos. 414 of 2015 and 415 of 2015
in DFR No. 1554 of 2015

Dated : 04th July, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

National Aluminum Company Ltd. ... Appellant(s)
Versus
Odisha Electricity Regulatory Commission & Ors. ..Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok Gupta, Sr. Adv. and
Mr. Ghanshyam, Adv.

Counsel for the Respondent(s) : Mr. G. Umapathy, Mr. Rutwik
Panda and Ms. Anshu Malik for R.1

O R D E R

The Affidavit to be filed by the applicant has been filed on 07.06.2016 during the summer vacation of this Bench. Vide order dated 21.03.2016, we gave two weeks time to the opposite party to file the reply to the said Affidavit. The said reply, if any, be filed within two weeks from today and no more.

It has been pointed out by the learned counsel for the parties that some other similar matters namely, IA No.416 of 2015 in DFR No.1566 of 2015, Appeal No.260 of 2015 and Appeal No.261 of 2015, also involve similar issues.

Post all these matters on **03rd August, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/jps